

9.O.A. No. 060/00549/2014

Manish Kumar Vs. U.O.I. & Others

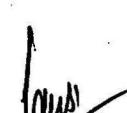
04.07.2014

Present: Mr. J.R. Syal, counsel for the applicant

1. The present O.A. has been filed by the applicant seeking quashment of order dated 09.07.2013 whereby the request of the applicant to regularize his adhoc service has been declined in the light of judgment passed in the case of **Secretary, State of Karnataka & Others Vs. Uma Devi & Others**, AIR 2006 Supreme Court 1806 as the authorities had not pursued the recognized method of recruitment while appointing the applicant.
2. In view of the above, we do not see any reason to interfere with the well-reasoned order based upon the judgment of Hon'ble Apex Court. The O.A. is dismissed.
3. At this stage, learned counsel for the applicant prays that he may be permitted to withdraw the O.A., with liberty to the applicant to approach the respondents for redressal of his grievance.
4. Ordered accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)